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C.A.No. 6877-6881 OF 2000

ITEM NO.
IA (For Judgment)
COURT NO.
11
SECTION
XIIA

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.6877-6881 OF 2000

SECUNDERABAD CANTONMENT BOARD

...
APPELLANT (S)

VERSUS

MOHAMMED MOHIDDIN & ORS.

...
RESPONDENT (S)

With C.A.Nos. 753/2001, 1107-1111/2001, 6604/2001, C.A...../2003 @ SLP(C)No.406-409/2002 and C.A.No.6376/2001

(HEARD BY HON'BLE BRIJESH KUMAR AND ARUN KUMAR,JJ.)

Date :
28/11 /2003

This Petition was called on for Judgment today.

HEARD BY :
HON'BLE MR. JUSTICE BRIJESH KUMAR
HON'BLE MR. JUSTICE ARUN LUMAR

For Appearing Parties : Mr. Sudhir Nandrajog,Adv.
Mr. Guntur Prabhakar,Adv.
Mr. K.Ram Kumar,Adv.
Mr. B.V. Balaram Das,Adv.
Mr. Nikhil Nayyar,Adv.
Mr. Anil Kumar Tandale,Adv.
M/s. P.S.N. & Co.Adv.
Respondent-in Person
Petitioner-in Person
Mrs. Lalita Kaushik,Adv.

UPON hearing counsel, the Court made the following
J U D G M E N T

Hon'ble Mr. Justice Brijesh Kumar pronounced the judgment of the Court. Civil appeals No.6877-6881/2000, Civil Appeal.No 6604/2001 and Civil Appeal Nos.1107-1111/2001 are allowed in terms of the signed Judgment.

Civil Appeal No. 753/2001 and Civil Appeal No. 6376/2001 are disposed of in terms of the signed judgment.

C.A.Nos...../2003 @ SLP(C)Nos. 406-09/2002 are dismissed in terms of the signed judgment

Costs easy.

(Saroj Bala) (Promila Nagpal)
P.A. to Addl. Registrar Court Master

(Signed REPORTABLE judgment is placed on the file)